

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT NO.I**

APPEAL NO.E/780/2011

(Arising out of Order-in-Appeal No.SB(37)/37/MV/2011 dated 18/03/2011 passed by the Commissioner of Central Excise (Appeals), Mumbai)

Champion Cnbfectionery : Appellant

VS

Commissioner of Central Excise : Respondent
Mumbai-V

Appearance

None for Appellant

Shri.Sanjay Hasija, Supdt. (A.R) for respondent

CORAM:

Hon'ble Dr. D.M. Misra, Member (Judicial)
Hon'ble Shri P Anjani Kumar, Member (Technical)

Date of hearing : 11/02/2019
Date of decision : 11/02/2019

ORDER NO.A/85359/2019

Per : Dr. D.M. Misra

1. The matter has been listed on 25/05/2017, 04/01/2019 and today on 11/02/2019.

2. Learned Authorised Representative for the Revenue submits that in spite of notices served on the appellant, none appeared on behalf of the appellant nor there is any request for adjournment.

3. Since the appellant is not interested in pursuing his appeal, the appeal deserves to be dismissed for non-prosecution. Consequently, the appeal is dismissed for non-prosecution. Appeal dismissed.

(Pronounced and dictated in court)

(P Anjani Kumar)
Member (Technical)

(D.M. Misra)
Member (Judicial)

PJ